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item No.40

08.3.2006

MA 172/2006
CP 470/2004
OA 2359/2003

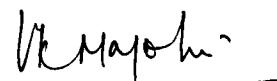
Present: Sh. Yogesh Sharma, counsel for applicant
Ms. Simran, proxy for Mrs. Avnish Ahlawat, counsel for respondents

MA 172/2006

It is not disputed that now applicant has been reinstated vide order dated 02.2.2006. As such the present MA is disposed of granting liberty to the applicant to take recourse to appropriate proceedings as per law, if aggrieved still.


(Mukesh Kumar Gupta)

Member (J)


(V.K. Majotra)
Vice-Chairman (A)

/gkk/